

(2021) 08 SEBI CK 0143

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 517 Of 2021

Prateek Kumar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 26-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0143

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : V.M Singh, Aditya Bhansali, Suyash Bhandari, Nirali Sunil Mehta, Pradeep Sancheti, Mihir Mody, Arnav Misra, Mayur Jaisingh. K Ashar

Judgement

1. Heard the learned counsel for the parties. Let an affidavit be filed by SEBI by September 03, 2021 indicating as to how the matter led to the filing

of the show cause notice pursuant to the direction, if any, by the Lodha Committee. Rejoinder, if any, may be filed on or before the date fixed. Put up

this matter on September 06, 2021.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.